भारतीय खाद्य सुरक्षा और मानक प्राधिकरण
अधिसूचना

नई दिल्ली, 21 जुलाई, 2020

स. स्टैंड्स/ऐडीटटव-03/अधिसूचना/एफएसएसएआई/2018.— खाद्य सुरक्षा और मानक (वित्तीय प्रतिष्ठान एवं निर्बन्धन) संशोधन विनियम, 2018 का प्रारूप खाद्य सुरक्षा और मानक अधिनियम, 2006 (2006 का संख्यांक 34) की धारा 92 की उपधारा (1) की अपेक्षा के अनुसार, भारतीय खाद्य सुरक्षा और मानक प्राधिकरण की अधिसूचना सं. स्टैंड्स/ऐडीटटव-03/अधिसूचना/एफएसएसएआई/2018, दिनांक 26 नवम्बर, 2018 द्वारा, भारत के राजपत्र, अमात्यारण, भाग III, खंड 4 में प्रकाशित किये गए थे जिसमें उन सभी व्यक्तियों से जिनको उससे प्रभावित होने की संभावना थी उक्त अधिसूचना के राजपत्र की प्रतियों जनता को उपलब्ध कराये जाने की तारीख से तीस दिन की अवधि की समाप्ति से पूर्व आक्षेप और सुझाव आमंत्रित किये गए थे।

और उक्त राजपत्र की प्रतियों जनता को 29 नवम्बर, 2018 को उपलब्ध करा दी गई थी;

और उक्त प्रारूप विनियम के समन्वय में जनता से प्राप्त आक्षेप और सुझावों पर भारतीय खाद्य सुरक्षा और मानक प्राधिकरण द्वारा विचार कर लिया गया है;

अत: अब भारतीय खाद्य सुरक्षा और मानक प्राधिकरण, उक्त अधिनियम की धारा 92 द्वारा प्रदत्त अधिकार का उपयोग करते हुए, खाद्य सुरक्षा और मानक (वित्तीय प्रतिष्ठान एवं निर्बन्धन) विनियम, 2011 में और संशोधन करने के लिए निम्नलिखित विनियम बनाता है, अर्थात्—

3307 GI/2020 (1)
1. (1) Whereas the draft of certain regulations, namely, the Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2018, was published vide notification of the Food Safety and Standards Authority of India number No. stds/Additive-3/notification/FSSAI/2018, dated the 26th November, 2018, in the Gazette of India, Extraordinary, Part III, Section 4 as required by sub-section (1) of section 92 of the Food Safety and Standards Act, 2006 (34 of 2006), inviting objections and suggestions from persons likely to be affected thereby, within a period of thirty days from the date on which the copies of the Official Gazette containing the said notification were made available to the public;

And whereas the copies of the said Official Gazette were made available to the public on the 29th November, 2018;

And whereas the objections and suggestions received from the public in respect of the said draft regulations have been considered by the Food Safety and Standards Authority of India;

Now, therefore, in exercise of the powers conferred by section 92 of the said Act, the Food Safety and Standards Authority of India hereby makes the following regulations further to amend the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011, namely: —

FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA
NOTIFICATION
New Delhi, the 21st July, 2020

No. stds/Additive-3/notification/FSSAI/2018. — Whereas the draft of certain regulations, namely, the Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2018, was published vide notification of the Food Safety and Standards Authority of India number No. stds/Additive-3/notification/FSSAI/2018, dated the 26th November, 2018, in the Gazette of India, Extraordinary, Part III, Section 4 as required by sub-section (1) of section 92 of the Food Safety and Standards Act, 2006 (34 of 2006), inviting objections and suggestions from persons likely to be affected thereby, within a period of thirty days from the date on which the copies of the Official Gazette containing the said notification were made available to the public;
1. (1) These regulations may be called the Food Safety and Standards (Prohibition and Restrictions on Sales) First Amendment Regulations, 2020.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011, in regulation 2.3, in sub-regulation 2.3.14, in clause (19), the following proviso shall be inserted, namely:

“Provided that if such product is sold through a vending machine, the food business operator shall display on the vending machine prominently and cause it to be labelled on the cup or container in which the product is served in respect of artificial sweetener as per the labelling requirements specified under regulation 2.4.4 (24, 25, 26, 28 and 29) of Food safety and Standards (Packaging and labelling) Regulations, 2011.

Explanation. - For the purpose of this proviso, vending machine does not include those which serve pre-packaged beverages and food.”

ARUN SINGHAL, Chief Executive Officer

[ADVT.-III/4/Exty./146/2020]

Note.—The principal regulations were published in the Gazette of India, Extraordinary vide notification number F. No. 2-15015/30/2010, dated the 1st August, 2011 and subsequently amended vide notification numbers:

(i) F.No.4/15015/30/2011, dated the 8th February, 2013;
(ii) F. No. Stds/O&F/Notification (2)/FSSAI-2016, dated the 23rd August, 2016;
(iii) F.No. Stds/F&VP/Notification (02)/FSSAI-2016, dated the 23rd August, 2016;
(iv) F. No. Stds/O&F/Notification (8)/FSSAI-2017, dated the 31st July, 2018; and
(v) F.No. Stds/Salt/Misc/01/FSSAI-2016 (pt-1), dated the 25th June, 2019.